

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

R.A.No.8 of 2004
(in O.A.No. 96/2002)

Vinay Shandilya

- Applicant

Versus

Union of India & others

- Respondents

Order (in circulation)

By M.P.Singh, Vice Chairman :-

This review application has been filed to review the order passed by the Tribunal on 30.10.2003 in O.A.No.96 of 2002. The said OA was disposed of with a direction that the outcome of the decision of Hon'ble Supreme Court in Civil Appeal No.6471/03 will govern this case as well.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise

(See-Parsion Devi Vs.Sumitri Devi and others, JT 1997(8) SC 480).

3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.


(G. Shanthappa)
Judicial Member

rkv.


(M.P.Singh)
Vice Chairman

8-3-2004

मृत्युकला सं. अ. नं. असाडु, दि.

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S. Patel

Re mudas

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11/3/04

Received
11.3.04